



PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

17.10.2018

To  
The Interim Resolution Professional / Resolution Professional,  
Mr. Dhananjay Kumar Vatsyayan  
P-277, Mayur Trade Centre,  
Mumbai Pune Road, Chinchwad Station,  
Chinchwad, Pune-411 019

From  
BANK OF BARODA  
Zonal Stressed Asset Recovery Branch  
Meher Chambers, Dr Sunderlal Behel Marg,  
Ballard Pier, Mumbai-400001.

**Subject:** Submission of proof of claim.

Madam/Sir,

Bank of Baroda, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s Atlantis Life Sciences Pvt. Ltd. The details for the same are set out below:

PARTICULARS	
1. NAME OF FINANCIAL CREDITOR	BANK OF BARODA
2. IDENTIFICATION NUMBER OF CREDITOR  (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Not Applicable as financial Creditor came into existence by Statute.
3. ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	BANK OF BARODA Zonal Stressed Asset Recovery Branch Meher Chambers, Dr Sunderlal Behel Marg, Ballard Pier, Mumbai-400001. L-022-43683814, 022-43683808. M-9794162454. E-Mail ID: <a href="mailto:armbom@bankofbaroda.com">armbom@bankofbaroda.com</a>
PARTICULARS	

आस्ति वसूली प्रबंधन शाखा : मेहेर चेंबर्स, ग्राउन्ड फ्लोर, डॉ. सुंदरलाल बेहल मार्ग, पेट्रोल पंप के सामने, बेलार्ड एस्टेट, मुंबई - 400 001, भारत

Asset Recovery Management Branch : Meher Chambers, Ground Floor, Dr. Sunderlal Behl Marg, Opp. Petrol Pump, Ballard Estate, Mumbai - 400 001, India

दूरध्वनी/Phone : +91 22 2261 0507 / 4368 3801, फैक्स/Fax : +91 22 4368 3802

ई-मेल/E-mail : [armbom@bankofbaroda.com](mailto:armbom@bankofbaroda.com), वेब/Web: [www.bankofbaroda.com](http://www.bankofbaroda.com)







# बैंक ऑफ बड़ोदा Bank of Baroda

4. TOTAL AMOUNT OF CLAIM INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.9,30,44,303.92 (Rs. Nine Crores thirty lacs forty four thousand three hundred three and paise ninety-two only) including Interest up to 07.08.2018 only.
5. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> <li>1. Sanction Letter dated 01.03.2014</li> <li>2. Board Resolution dated 16.04.2014</li> <li>3. D.P.Note</li> <li>4. Letter of Continuing Security</li> <li>5. Supplemental Composite Agreement of Hypothecation</li> <li>6. Composite Undertaking Cum Declaration</li> <li>7. General Form Of Guarantee</li> <li>8. Letter of Undertaking</li> <li>9. Power of Attorney in respect of Book-Debts Facility.</li> <li>10. Undertaking</li> <li>11. Third Supplemental Memorandum of Mortgage</li> <li>12. Declaration in the matter of Mortgage By Deposit of Title deeds in respect of immovable.</li> <li>13. Irrevocable Power of Attorney</li> </ol>
6. DETAILS OF HOW AND WHEN DEBT INCURRED	M/s Atlantis Life sciences Pvt. Ltd. was sanctioned total loan of Rs.866.95 Lakh on 28.02.2014 and the account had become NPA on 23.03.2016. The present dues of our bank is Rs.9,30,44,303.92
7. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	Nil
8. DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	<p>Eq. Mortgage of Office premises Shop No. 3 &amp; 4 admeasuring 583.50Sq. Ft built up area and Basement admeasuring 316 Sq. Ft on the ground floor of building known as Gorai Indraprastha CHSL having address at Plot No. 90, RSC-37, Gorai II, Borivali (West), Mumbai.</p> <p>The valuation of property is Rs.5.04 Crores as per valuation dated 12.06.2015</p>
9. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<p>Ac No: 03830200001231</p> <p>Ac Name: ARMB Recovery Account</p> <p>IFSC : BARB0BALBOM</p>
10. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE <sup>1</sup> [FINANCIAL CREDITOR]	<ol style="list-style-type: none"> <li>1. Sanction Letter dated 01.03.2014</li> <li>2. Board Resolution dated 16.04.2014</li> <li>3. D.P.Note</li> <li>4. Letter of Continuing Security</li> <li>5. Supplemental Composite Agreement of Hypothecation</li> <li>6. Composite Undertaking Cum Declaration</li> <li>7. General Form Of Guarantee</li> </ol>

आस्ति वसुली प्रबंधन शाखा : मेहेर चेंबर्स, ग्राउन्ड फ्लोर, डॉ. सुंदरलाल बेहल मार्ग, पेट्रोल पंप के सामने, बेलार्ड एस्टेट, मुंबई - 400 001, भारत

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ई-मेल/E-mail : armbom@bankofbaroda.com, वेब/Website : www.bankofbaroda.com





# बैंक ऑफ बड़ौदा Bank of Baroda

	<ol style="list-style-type: none"><li>8. Letter of Undertaking</li><li>9. Power of Attorney in respect of Book-Debts Facility.</li><li>10. Undertaking</li><li>11. Third Supplemental Memorandum of Mortgage</li><li>12. Declaration in the matter of Mortgage By Deposit of Title deeds in respect of immovable.</li><li>13. Irrevocable Power of Attorney</li></ol>
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कृते बैंक ऑफ बड़ौदा/For BANK OF BARODA

परिसम्पत्ति वसूली प्रबंधन शाखा/Asset Recovery Management Br.

मुंबई/Mumbai

Signature of financial creditor or person authorized to act on his behalf  
मुख्य प्रबंधक/Chief Manager

Name in BLOCK LETTERS

Mr. VINOD KUMAR PORWAL

Position with or in relation to creditor

CHIEF MANAGER

Address of person signing

Zonal Stressed Asset Recovery Branch

Meher Chambers, Dr Sunderlal Behel Marg, Ballard Pier, Mumbai-400001.

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

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# बैंक ऑफ बड़ौदा Bank of Baroda

## DECLARATION

I, Vinod Kumar Porwal, currently residing at Zonal Stressed Asset Recovery Branch, Meher Chambers, Dr Sunderlal Behel Marg, Ballard Pier, Mumbai-400001., do hereby declare and state as follows: -

1. M/s Atlantis Life Sciences Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 7<sup>th</sup> day of August 2018 actually indebted to me in the sum of Rs. 9,30,44,303.92 92 (Rs. Nine Crores thirty lacs forty four thousand three hundred three and paise ninety-two only) including Interest up to 07.08.2018 only.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  - I. Sanction Letter dated 01.03.2014
  - II. Board Resolution dated 16.04.2014
  - III. D.P.Note
  - IV. Letter of Continuing Security
  - V. Supplemental Composite Agreement of Hypothecation
  - VI. Composite Undertaking Cum Declaration
  - VII. General Form Of Guarantee
  - VIII. Letter of Undertaking
  - IX. Power of Attorney in respect of Book-Debts Facility.
  - X. Undertaking
  - XI. Third Supplemental Memorandum of Mortgage
  - XII. Declaration in the matter of Mortgage By Deposit of Title deeds in respect of immovable.
  - XIII. Irrevocable Power of Attorney
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL
5. I am / I am not a related party in relation to the corporate debtor, as defined under section 5 (24) of the Code.

Date: 17.10.2018.

Place: Mumbai.

कृते बैंक ऑफ बड़ौदा/For BANK OF BARODA  
परिसम्पत्ति वसूली प्रबंधन शाखा/Asset Recovery Management Br.  
मुंबई/Mumbai

(Signature of the Deponent/claimant)

आस्ति वसूली प्रबंधन शाखा : मेहेर चेंबर्स, ग्राउन्ड फ्लोर, डॉ. सुंदरलाल बेहल मार्ग, पेट्रोल पंप के सामने, बेलाई एस्टेट, मुंबई - 400 001, भारत

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**बैंक ऑफ बड़ौदा Bank of Baroda**

VERIFICATION

I, Vinod Kumar Porwal the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at 17<sup>th</sup> day of October, 2018

कृते बैंक ऑफ बड़ौदा/For BANK OF BARODA  
परिसम्पत्ति वसूली प्रबंधन शाखा/Asset Recovery Management Br.  
मुंबई/Mumbai

  
मुख्य प्रबंधक/Chief Manager

(Signature of Deponent/claimant)

आस्ति वसूली प्रबंधन शाखा : मेहेर चेंबर्स, ग्राउन्ड फ्लोर, डॉ. सुंदरलाल बेहल मार्ग, पेट्रोल पंप के सामने, बेलाई एस्टेट, मुंबई - 400 001, भारत

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ई-मेल/E-mail : [ambom@bankofbaroda.com](mailto:ambom@bankofbaroda.com), वेब/Web: [www.bankofbaroda.com](http://www.bankofbaroda.com)





बैंक ऑफ बड़ौदा Bank of Baroda

**TO WHOM SO EVER IT MAY CONCERN**

This is to certify that **Mr. V.K.Porwal** Chief Manager/ Authorized Officer presently posted at Asset Recovery Management Branch Mumbai. Mr. V.K.Porwal is Authorized officer to sign affidavit, application for CAVEAT and other related matters to be filed with Hon'ble courts, DRT, DRAT, NCLT, DM, CMM and sub-Registrar to exercise the rights of secure creditor under the provisions of SARFAESI Act 2002

Place: Mumbai

Date: 08.03.2018



कृते बैंक ऑफ बड़ौदा/For BANK OF BARODA  
परिसम्पत्ति वसूली प्रबंधन शाखा/Asset Recovery Management Br.  
मुंबई/Mumbai

उप महा. प्रबंधक/Dy. Gen. Manager



भारत सरकार

Government of India



विनोद कुमार पोरवाल  
Vinod Kumar Porwal

जन्म तिथि / DOB : 15/02/1960  
पुरुष / Male



9573 3003 2615

आधार - आम आदमी का अधिकार



भारतीय विशिष्ट पहचान प्राधिकरण

Unique Identification Authority of India

पता: S/O: राम गोपाल पोरवाल,  
121, आर्यानगर, नारायणपुर, औरैया,  
औरैया, उत्तर प्रदेश, 206122

Address: S/O: Ram Gopal Porwal, 121,  
aryanagar, narayanpur, Auraiya, Auraiya,  
Uttar Pradesh, 206122

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1800 300 1947

✉  
help@uidai.gov.in

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www.uidai.gov.in